

[English]

**Refinance Facilities by NHB to
Karnataka State Agricultural Rural
Development Bank**

2780. SHRIMATI BASAVA RAJESWARI: Will the Minister of FINANCE be pleased to state:

(a) whether the National Housing Bank, Bombay has extended refinance facilities to Karnataka State Agricultural Rural Development Bank for house construction and repairs in rural areas;

(b) if so, the total amount of loan provided by the National Housing Bank;

(c) whether the Karnataka Government has utilised the same;

(d) if so, the details thereof;

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Under the Scheme for subscription to 'Special Rural Housing Debentures' (SRHDs) formulated by National Housing Bank (NHB) in 1989 for providing financial assistance to the State Cooperative Land Development Banks (SCLDBs), NHB has extended financial assistance to the Karnataka State Cooperative Agricultural and Rural Development Banks Ltd. (KSCARDB) by way of subscription to such debentures which have been floated by KSCARDB in respect of housing loans disbursed by them in rural areas of Karnataka through their Primary Land Development Banks (PLDBs) for acquisition/construction of new housing units and for upgradation including major repairs. The total amount of financial assistance provided by NHB to KSCARDB by way of subscription to Special Rural Housing Debentures amounted to Rs. 222.32 lakhs.

(c) to (e). Special Rural Housing Debentures floated by KSCARDB are subscribed by NHB after the housing loans have been disbursed by the Primary Land Development Banks to the ultimate beneficiaries against creation of mortgage. The above mentioned amount of Rs. 222.32 lakhs housing loans disbursed by the Primary Land Development Banks has been utilised to finance construction of 425 new houses and repairs to 515 old houses spread over 14 districts in the State of Karnataka.

**Retrenchment of Workers in Export
Promotion Councils**

2781. DR. JAYANTA RONGPI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have retrenched a number of employees in the Export Promotion Councils;

(b) if so, the details thereof and the justification therefor; and

(c) the steps taken by the Government to cancel the retrenchment orders and to ensure the standard and quality of the products proposed to be exported?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) and (c). Does not arise.

**Assistance by NABARD to Andhra
Pradesh**

2782. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) the credit requirement put forward by Andhra Pradesh to the National bank for Agriculture and Rural Development during 1991-92;